

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 163
(IB)-1075(PB)/2020

IN THE MATTER OF:

Viprender Aggarwal & ors.

v.

Shreejee Metplas Pvt. Ltd.

Order under Section 7 of IBC

.... Petitioner

.... respondent

Order delivered on 05.04.2021

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYSTHA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Sanyam Goel & Mr. Mohtashim Kibriya, Advs.

ORDER

Learned counsel for the corporate debtor states that payment is being made in view of the settlement negotiated between the parties.

Be that as it may, as a last chance, let reply be filed within five days.

Rejoinder, if any, be filed within a week thereafter.

List on 31.05.2021.

-sd-

(SUMITA PURKAYSTHA)
MEMBER (TECHNICAL)

-sd-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)